

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) No, Sir.

(b) Declaration of any force as an Armed Forces of the Union is done in consideration of the factors like its role, duties to be assigned, manner of functioning etc.

Separate State for Chhatisgarh

†2210. **SHRI JHUMUK LAL BHENDIA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Prime Minister had assured the people of Chhatisgarh at a public meeting in Bhilai, to give final shape to the creation of separate Chhatisgarh State by bringing a Bill in the first session of Parliament;

(b) if so, the reasons for not any action in this regard;

(c) by when the Bill in this regard would be brought; and

(d) by when the status of separate State is likely to be accorded to Chhatisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) The Prime Minister did refer in his public meetings to the early creation of a separate State of Chhatisgarh.

(c) to (d) The Madhya Pradesh Reorganisation Bill, 1998, which had been introduced in the Lok Sabha in December, 1998, lapsed with the dissolution of one 12th Lok Sabha. The procedure prescribed in article 8 of the Constitution of India is required to be followed afresh. The Bill providing for the creation of Chhatisgarh will be referred to one State Legislature shortly. Further necessary action will be taken on receipt of the State Legislature's view.

Modernisation of Madhya Pradesh Police

†2211. **SHRI JHUMUK LAL BHENDIA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the resources being provided to Madhya Pradesh, the largest State of the country, for modernisation of Police force and the amount provided by the Central Government during the current financial year;

(b) whether the said amount is sufficient; and

(c) if not, whether provision of more funds and resources, for carrying out the modernisation work, is being contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) 'Police' being a state Subject as per the Seventh Schedule to the Constitution of India, it is primarily the responsibility of the State

†Original notice of the Question was received in Hindi.

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RAJYA SABHA

Governments to modernise their police forces. However, to supplement the efforts of the State Governments in this direction, financial assistance is provided by the Central Government under the Scheme for Modernisation of State Police Forces. During the current financial year, an amount of Rs. 118.91 lakhs has already been released to the State Government of Madhya Pradesh for this purpose and the release of further amount can be considered, if the State Government provides the utilisation details of the funds released for this purpose in the previous year.

Virginity Test of a Newly-wed woman

†2212. SHRI JHUMUK LAL BHENDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a newly-wed woman was made to under go virginity test in a very shameful manner by the police in Rewa district in Madhya Pradesh;

(b) whether the law of the country allows police to force a woman to go through virginity test;

(c) if not, what action has been taken against mental and social oppression of newly-wed woman and such type of humiliation of woman folk; and

(d) what concrete measures are being taken by Government to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) Information is being collected and will be laid on the Table of the House.

Menace of Computer Crimes

2213. DR. C. NARAYANA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the darker side of the computer revolution is that Computer applications are targets for theft, fraud, vandalism, espionage and so on;

(b) whether it is a fact that computer crimes would pose a serious problem for enforcement agencies in our country; and

(c) if so, the details of the measures taken by Government to check the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) The information is being collected and will be laid on the Table of House.

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